

# **The Goa Land Revenue Code (Amendment) Bill, 2018**

(Bill No. 14 of 2018)

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further to amend the Goa Land Revenue Code, 1968 (Act No. 9 of 1969).

BE it enacted by the Legislative Assembly of Goa in the Sixty-ninth Year of the Republic of India, as follows: -

1. **Short title and commencement.**- (1) This Act may be called the Goa Land Revenue Code (Amendment) Act, 2018.

(2) It shall come into force at once.

2. **Amendment of section 33.**- In section 33 of the Goa Land Revenue Code, 1968 (Act No. 9 of 1969) (hereinafter referred to as the “principal Act”), after sub-section (2), the following sub-section shall be inserted, namely:-

“(3) Notwithstanding anything contained in this section, the Collector upon receipt of report from the Town and Country Planning Department/Environment Department/Goa Coastal Zone Management Authority that any person has done land filling in any low lying area, khazan land, land under Coastal Regulation Zone, water body or environmentally/ecologically sensitive area, shall, without issuing any notice to the owner of land or such person, immediately restore the same to its original position and any cost incurred in so doing shall be recoverable from such person as if it were arrears of land revenue.”.

3. **Amendment of section 61.**- In section 61 of the principal Act, after sub-section (4), the following proviso shall be inserted, namely:-

“Provided that such limits as may be prescribed shall not be applicable for partition of the land purchased by a mundkar under the Goa, Daman and Diu Mundkars (Protection from Eviction) Act, 1975 (Act No.1 of 1976).” .

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